

#### **Involvement of oil company personnel in blackmarketing**

2296. DR. JANARDHAN WAGHMARE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether cases of alleged blackmarketing of kerosene and LPG has come to the notice of Government;
- (b) if so, the details of such cases reported during the last three years;
- (c) whether any nexus between the oil companies and oil mafia in blackmarketing of kerosene and LPG has come to the notice of Government; and
- (d) if so, the details thereof and action taken by Government against the officials involved in such activities?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) The possibility of black marketing of PDS Kerosene and domestic Liquefied Petroleum Gas (LPG) by some unscrupulous elements to derive monetary benefit cannot be ruled out due to huge price difference between PDS Kerosene and petrol/diesel as well as wide gap between the retail price of LPG for domestic use and the market price for commercial LPG.

(b) PDS Kerosene supplies to Kerosene Dealers are done on Ex-MI (Marketing Installation) basis by Public Sector Oil Marketing Companies (OMCs). Further distribution of PDS kerosene within the State to the ration card holders through ration shops/retailers is controlled by the State Government. The State Civil Supplies Authorities carry out inspection at Kerosene dealers to ensure that the product uplifted is delivered to the fair price shops and to the intended beneficiaries. Public Sector OMCs have reported that based on the advice of respective District/State Authorities, 137 cases of irregularities like pilferage, adulteration and black marketing of PDS kerosene were detected during the last three years and current year (April-June, 2011). During this period, 12 kerosene dealers were terminated against proven cases of diversion/black marketing of kerosene.

Further, Public Sector OMCs have reported that 452 established cases of black marketing of LPG were detected during the last three years and current year (April-June, 2011). In all established cases of black marketing/pilferage or any other malpractices, action is taken against the erring distributors as per Marketing Discipline Guidelines/LPG Distributorship Agreements.

(c) and (d) There are no specific cases of any nexus between the officials of Public Sector OMCs and Oil Mafia in black marketing of kerosene and LPG during the last three years and in the current year (April-June, 2011).

**Review of gas supply from KG-D6 Basin**

2297. SHRI MOHD. ALI KHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government is reviewing gas supply from the KG-D6 Basin;
- (b) if so, the details thereof;
- (c) the review made so far; and
- (d) if not, by when such a review will be made?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (d) The production of gas from KG D6 field was envisaged to go upto 60 million standard cubic meter per day (mmscmd) but when the production went down to 50 mmscmd, the contractor was directed to supply KG D6 gas in full, upto firm allocation, to core-sectors namely, Fertilizers, L.P.G., Power and City Gas Distribution (Domestic & transport), apart from the gas needed for pipeline operation.

**Control on windfall gains from lucrative gas deals**

2298. SHRI TAPAN KUMAR SEN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether oil and gas blocks, contracted to M/s Cairns and M/s Reliance India Limited (RIL) are owned by Government;
- (b) if so, whether Government is having any control on the windfall gains achieved by these contractors through sale of their participating interests through multibillion dollars Cairn-Vedanta and RIL-BP deals;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) Yes, Sir. As per article 297 of the Constitution of India, Petroleum in its natural state in the territorial water and continental shelf of India is vested in the Union of India. Government